

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

OA No.556/2005.

2.06.2006.

Mr. Amit Mathur counsel for the applicant.
Mr. Tanveer Ahmed proxy counsel for
Mr. Bhanwar Bagri counsel for the respondents.

Heard the Learned Counsel for the applicant.

The applicants are stated to be aggrieved that after their selection on the post of TTTA (Surveyor in Group C), they were not accorded appointment on the post, despite several others had been appointed in various other regions.

Both sides have stated that ordinarily applicants who had been declared successful would have been accorded appointment but due to an interim order dated 18.5.2005 passed by CAT, Jodhpur Bench in OA No.131/2005, Sandeep Verma vs. Union of India & Ors., respondents have not been able to provide appointment to the applicants. In this connection, Learned Counsel for the applicants filed a certified copy of MA No.59/2006 in OA No.131/2006 filed by the applicants therein to the effect that he may be allowed to withdraw the OA. It is stated that as no DB is available at Jodhpur Bench, final orders on the MA for withdrawal of the OA have not been passed by the Tribunal.

It is unfortunate that while applicants have been successful in the selection for the post of TTTA and the respondents are willing to accord appointment to them, an interim order passed in another OA by a Coordinate Bench is coming in the way and prayer to withdraw that OA is not being considered in the absence of a Division Bench at Jodhpur.

Taking stock of the situation, the facts and circumstances of the case, it is directed that as and when OA No.131/2005 is permitted to be withdrawn by Jodhpur Bench of CAT, respondents may go ahead deputing the applicants for training in the next session before appointment and

THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

APPLICATION NO.: 7

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

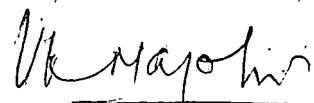
Advocate for Respondent (s)

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thereafter accord consequent appointment on the post of TTTA. The present OA is disposed of accordingly.


(M. L. CHAUHAN)
JUDICIAL MEMBER


(V. K. MAJOTRA)
VICE CHAIRMAN

P.C./

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